

ITEM NO.49

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2122/2020

(Arising out of impugned final judgment and order dated 23-01-2020 in CRLA No. 859/2019 passed by the High Court Of Judicature At Bombay At Aurangabad)

DIGAMBAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(IA No. 42275/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 3298/2020 (II-A)

Date : 05-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Shirish K. Deshpande, AOR
Ms. Rucha Pravin Mandlik, Adv.
Ms. Harsimran Kaur Rai, Adv.
Mr. Mohit Gautam, Adv.
Mr. Apoorv Sharma, Adv.

For Respondent(s)

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.

Ms. Prachi Deshpande, Adv.
Dr. R. R. Deshpande, AOR

UPON hearing the counsel the Court made the following
O R D E R

By consent, list these matters on 25.07.2023 (NMD).

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

